

factured with the aid manually operated looms or manually operated implements from excise duty.

(2) G.S.R. 257(E) published in Gazette of India dated the 21st March, 1979 together with an explanatory memorandum making certain amendments to Notification No. 71/78-Central Excises dated the 1st March, 1978 relating to Small Scale Industries. [Placed in Library. See No. LT-4206/79].

CENTRAL EXCISE (8TH AMDT.) RULES, 1979 AND NOTIFICATIONS UNDER CUSTOMS ACT, 1962 AND CENTRAL EXCISE RULES, 1944 WITH THREE EXPLANATORY MEMORANDA

SHRI ZULFIQUARULLAH: I beg to lay on the Table:—

(1) A copy of the Central Excise (Eighth Amendment) Rules, 1979, (Hindi and English versions) published in Notification No. 138/79 in Gazette of India dated the 30th March, 1979, under section 38 of the Central Excise and Salt Act, 1944, together with an explanatory memorandum. [Placed in Library. See No. LT-4206-A/79].

(2) A copy of Notification No. 71/79-Customs (Hindi and English versions) published in Gazette of India dated the 30th March, 1979, together with an explanatory memorandum regarding extension of existing exemption to cement and paraffin wax for one more year, under section 159 of the Customs Act, 1962. [Placed in Library. See No. LT-4206—A/79].

(3) A copy each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules, 1944:—

(i) Notification No. 139/79-CE published in Gazette of India dated the 30th March, 1979, regarding rate of credit available

to cigarette manufacturers using duty paid unmanufactured tobacco.

(ii) Notification No. 140/79 published in Gazette of India dated the 30th March, 1979, regarding amendment of Notification No. 30/79 dated the 1st March, 1978 (Central Excises) relating to reduction of duty on Cigarettes manufactured from duty paid tobacco.

(iii) Notification No. 141/79-CE published in Gazette of India dated the 30th March, 1979, regarding amendment to Notification No. 71/78-CE dated the 1st March, 1978 relating to exemption for small manufacturers of specified items.

(iv) Notification No. 142/79-CE published in Gazette of India dated the 30th March, 1979, regarding exemption to locks produced in the small scale sector from excise duty.

(v) Notification No. 143/79-CE published in Gazette of India dated the 30th March, 1979 regarding exemption to tooth brushes produced in the small scale sector from excise duty.

(vi) Notification No. 144-79-CE published in Gazette of India dated the 30th March, 1979 regarding exemption to electrical insulators and electrical insulating fittings and parts thereof falling under item No. 23A of the Central Excise Tariff manufactured in the small scale sector.

(vii) Notification No. 145/79-CE published in Gazette of India dated the 30th March, 1979 regarding exemption to electrical insulators and electrical insulating fittings and parts thereof falling under item No. 23B of Central Excise Tariff manufactured in the small scale sector.

(viii) Notification No. 146/79-CE published in Gazette of India dated the 30th March, 1979, regarding exemption to motor vehicle parts manufactured in the small scale sector from the whole of the Central Excise Duty.

(ix) Notification No. 147/79-CE published in Gazette of India dated the 30th March, 1979 regarding modification of quantum of exemption to small scale sector in respect of commodities which would fall under item No. 68 of the Central Excise Tariff after the enactment of the Finance Bill, 1979.

(x) Notification No. 148/79-CE published in Gazette of India dated the 30th March, 1979, regarding exemption to small scale manufacturers of locks, tooth-brushes, electrical insulators and motor vehicle parts from licensing control.

(xi) Notification No. 151/79-CE published in Gazette of India dated the 30th March, 1979 regarding limit of exemption available to chewing tobacco made from duty paid unmanufactured tobacco.

(xii) Notification No. 152/79-CE published in Gazette of India dated the 30th March, 1979 regarding extension of the existing scheme of excise duty relief to tyre units by one more year.

(4) A copy each of three explanatory memoranda (Hindi and English versions) to the Notifications mentioned at item (3) above. [Placed in Library. See No. LT-4206-A/79].

12.04 hrs.

MESSAGES FROM RAJYA SABHA

SECRETARY: Sir, I have to report the following messages received from the Secretary-General of Rajya Sabha:

(i) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Mizoram Appropriation (Vote on Account) Bill, 1979, which was passed by the Lok Sabha at its sitting held on the 23rd March, 1979, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

(ii) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Mizoram Appropriation Bill, 1979, which was passed by the Lok Sabha at its sitting held on the 23rd March, 1979, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

(iii) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Pondicherry Appropriation (Vote on Account) Bill, 1979, which was passed by the Lok Sabha at its sitting held on the 28th March, 1979, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

(iv) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Pondicherry Appropriation Bill, 1979, which was passed by the Lok Sabha at its sitting held on the 28th March,